

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES & STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) & (b). Joint Plant Committee (J.P.C.) prices of steel had to be revised upwards on three occasions during 1978-79 and 1979-80, mainly with a view to find resources for the modernization, development and rehabilitation of the steel industry, as well as to provide for equalization of prices of some categories of steel which had to be imported to meet the rising domestic demand and to make up for shortfalls in production. A small portion of the rise was also intended to cover escalations in the cost of production and distribution.

(c) While it will not be possible to reduce the prices, arrangements have been made to assist the builders of small residential units who mostly belong to the low and medium income groups by supplying a quantity of upto 5 tonnes per unit at stockyard prices. Certain quantities are reserved specifically for this purpose.

Payment of consideration for use of Foreign Trade Mark

477. **SHRI CHANDRADEO PRASAD VERMA:** Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India with reference to its Notification No. 34/76 dated the 6th March, 1976 has worked out the amount of consideration direct or indirect that is involved in the use of Foreign Trade Mark;

(b) if so, what is the amount involved; and

(c) what steps are proposed to be taken to reduce the payment of consideration for use of Foreign Trade Mark?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) to (c). Certain guidelines have been laid down by the Central Government to regulate the use of foreign trade marks with a view to reduce the foreign exchange outflow. In terms of these guidelines permission for use of trade mark may be given for exports, life saving drugs and pesticides and other chemicals used for plant protection. For other items, no permission is granted for use of foreign trade mark in the domestic market involving direct or indirect consideration. In pursuance of these guidelines, the Notification No. 34/76 of the Reserve Bank of India seeks to grant general permission for use of trade mark for life saving drugs and pesticides and other chemicals used for plant protection. Since it is regulatory in nature, it is difficult to give any estimate of the amount involved towards consideration.

Project Report relating to Ship Breaking Unit at Beypore in Kerala

478. **SHRI K. A. RAJAN.** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the project report for a ship breaking unit at Beypore in Kerala has been submitted to the Centre for its approval; and

(b) if so, the details thereof and Government's decision thereon?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Does not arise.

Economic cooperation with Finland

479. **SHRI SUBHASH CHANDRA BOSE ALLURI:** Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that Indo-Finnish talks were held on economic

cooperation in February, 1980 in New Delhi; and

(b) if so, what is the outcome?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) The Indo-Finnish Joint Commission held its third meeting in New Delhi from 12th to 15th February, 1980. The Joint Commission observed that there was good scope for increasing Indian exports of coffee, tea, tobacco, leather and leather goods, engineering and electronic goods to Finland. Lists of products of export interest to each other were exchanged. It was agreed that there was good prospect for Indo-Finnish collaboration and also for joint ventures, including in third countries. The areas in which Finland could provide technology and where third country joint ventures could be set up were also identified. The Finnish side expressed interest in supplying machinery for grain storage projects and also indicated their desire to transfer technology in the dairy, fruit processing and livestock sectors. The Finnish side promised to give favourable consideration to the suggestions made by India for including certain items of export interest to India viz. finished sheep/goat skins, coir mats and nettings and jute fabrics in the Finnish G.S.P. Both sides agreed that improved ocean transportation arrangements were essential for the development of bilateral trade.

Concessional loans by Nationalised Banks to Fisheries

480. **SHRI MADHU DANDAVATE:** Will the Minister of FINANCE be pleased to state:

(a) whether it is true that loans are available to the small scale industries and small peasants, from the nationalised banks at concessional rates; and

(b) if so, whether similar concessions is available in case on loans for fisheries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b).

Yes, Sir. Various categories of advances to small-scale industries and agri-culture have been exempted from the directive of the Reserve Bank stipulating a minimum lending rate of 12.5 per cent.

In the case of term loans for agriculture, including 'fisheries', for periods not less than three years, commercial banks are required to charge interest rate not exceeding 10.5 per cent.

Use of Foreign Trade Mark

481. **SHRI DAYA RAM SHAKYA:** Will the Minister of FINANCE be pleased to state:

(a) whether the Foreign Trade Mark Old Spice and Max Factor are being used after getting permission under FERA Section 28; and

(b) is there any consideration direct or indirect involved?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b). No permission has been granted under Section 28(1)(c) of the FERA for use of trade marks "Old Spice" and "Max Factor" in the domestic market. In the case of Old Spice, the Trade Mark Licensing Agreement does not disclose any consideration, direct or indirect, and hence provisions of Section 28 are not attracted. In regard to Max Factor, while there is no "direct" consideration, there is a restrictive clause relating to exports and the Reserve Bank of India is examining the question whether this may be construed as "indirect" consideration.

Allotment of stainless steel to Nagaland

482. **SHRI CHINGWANG KONYAK:** Will the Minister of STEEL AND MINES be pleased to state how much of stainless steel in metric tonnes have been allotted to Nagaland State during the period from January, 1978 to January, 1980 for various purposes?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL